[श्री जार्ज फरनेन्डीज]

कि जिसके बारे में मैंने पहले उनसे कहा था और जिसको भाई बनर्जी साहब ने अभी दोहराया है। जब मन्त्री महोदय उत्तर दे रहे थे, तो उपप्रधान मन्त्री जी यहां पर बैठे हुए थे, शायद उनके रहने के कारण उनको बोलने में कुछ तकलीफ हो रही हो, अब जब वह चले गये हैं तो मेरी उन से प्रार्थना है कि आप आयोग के बारे में जरूर कार्यवाही कीजिए। नेशनल कमीशन आफ लेबर जैसा कमीशन बनाने की जरूरत नहीं है, लेकिन ऐसा आयोग बनायें जिसमें मालिक, मजदूर और सरकारी प्रतिनिधि बैठ कर दो-तीन महीने में बोनस का न के हक में सचमुच क्या काम हुआ है, इससे मजदूरों की भलाई का क्या काम हुआ है, इसके बारे में जरूर रिपोर्ट मंगवायें जिससे आगे काम चलाने में मदद मिल सके।

दूसरे-केन्द्र, राज्य और स्थानिक संस्थाओं में काम करने वाले मजदूरों के लिए इस सत्र के चलते या 17मई से पहले पहले मेहरबानी करके आर्डिनेन्स लाने का काम जरूर करें।

MR. SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted.

17.11 hrs.

STATUTORY RESOLUTION ITAL PUBLIC WAKFS (EXTENSION OF LIMITATION) AMENDMENT ORDINANCE AND PUBLIC WAKFS (EXTENSION OF LIMITATION) AMENDMENT BILL

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, I beg to move :

> "This House disapproves of the Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 (Ordinance No. 13 of 1968) promulgated by the President on the 31st December, 1968."

I would oppose this ordinance with all the vehemence at my command, because I am not only against the tendency of issuing an ordinance which is introducing totalitarian trends in our democratic functioning but I am also against the principle which this Bill or ordinance incorporates. Since the Bill is coming through the Law Ministry, I would have expected the Law Ministry and Government of India to be vigilant and careful, and the Government ought to have anpticipated that limitation was to expire in certain cases it was incumbent on the Government to bring in legislation in the last session. But the lethargic way in which the Government and especially the Law Ministry functions, is a sad commentary on the working of our democratic system.

I was submitting that now efforts are being made through this legislation to extend the period of limitation for bringing suits for properties, the possessions of which were taken between 14th August 1947 and 7th May 1954. But the period of limitation for bringing suits is being extended for the third time. The easy way which the Government resorts to is, first to bring legislation through ordinance and then to expect Parliament just to rubber-stamp them- this is not at all a healthy practice.

MR. SPEAKER : The same argument is made.

SHRI SHRI CHAND GOYAL : I am not repeating anything, Sir. This method will set up a bad precedent for the States. You must be remembering that in the last Government of the United Front, when Mr. Jyoti Basu wanted to bring a financial Bill. But he could not bring it within eight months, but when the legislature was not in session, then it was done by means of an ordinance. The States also get encouraged by this unhealthy trend which is being set up by the Central Government. I am constrained to say that if this tendency is not restrained, if this is not resisted, then we will be compelled to move for scrapping article 123 which allows the executive to issue ordinances.

Coming to the Bill, I would only take a few minutes. The ordinary period for filing suits for recovering possession against adverse possession is 12 years. Now, what was done ? By one Bill which was brought in 1959, known as the Public Wakfs (Extension of Limitation) Bill, 1959, the period of 12 years was converted into 20 years, and provision for that was made. The reason was that since the Wakfs Board was constituted in the year 1954, they wanted similar Boards to be constituted in the States and a survey of the properties was also to be undertaken. But was not the period of 12 years enough ? And even this period, of 20 years was against the law of limitation which is the main law for bringing suits for all types of categories,that is the period which was provided in the year 1872. This period of 12 years was converted by an Act of Parliament in the year 1959, to 20 years.

Suits could be brought upto 15th August 1967. Again, another Bill was brought which extended the period by a period of two years, that is upto the end of 31st December, 1968. This was the second instalment. Now, this ordinance is the third instalment, by means of which this period is again being extended by another two years. We do not know whether this is the last instalment.

This extension creates hardship for certain innocent people. I have received a printed letter from the residents of Nehrunagar, Chromepet, Madras. which says that a certain estate known as the Village Hasnapuram, Panchayat No. 160, Nehrunagar, Chromepet, belonging to a Darga at Pallavaram nearby, was taken over by the Madras State in 1951. Because of the growing colony, the residents have purchased pieces of land and constructed their own houses with Government loan. Now suits have been filed by the Wakf Board for the recovery of the land. The houses will have to be demolished and the Government loans will have to be paid from their own pocket. Therefore, while creating some facilities for some people, we should see that no hardship is caused to innocent people who have purchased lands *bonafide*. That is why I oppose this ordinance.

MR. SPEAKER : Resolution moved :

"This House disapproves of the Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 (Ordinance No. 13 of 1968) promulgated by the President on the 31st December, 1968."

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : I beg to move :

"That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as passed by Rajya Sabha, be taken into consideration."

Sir, this Bill was passed by the Rajya Sabha on 3rd March, 1969. The circumstances which necessitated this Bill are quite simple. In 1954, the Wakfs Act was enforced. Under section 4 of the Act, it was the duty of the States to appoint Commissioners to complete the survey of all the wakf properties in their respective States. After the survey was completed by the Commissioner, a report was to be submitted to the State Government for scrutiny. After the scrutiny of the report it was to be passed on to the State Wakf Boards for publication in the official gazette. After such publication, one would be able to know which property belonging to a particular wakf is either in the legal possession of the *mutavalli* or the trustee or the manager as the case may be or is being held by some trespasser or illegal occupant. Unfortunately, even though this Act was enforced in 1954, in many States wakf boards could not be constituted till 1963. Gradually they were constituted in the different States.

In spite of the constitution of the Wakf Board there was certain delays in appointing the Commissioner for starting the survey work of the wakf properties. The present position is that in more than nine States this survey work has not yet been completed with the result that where this survey work has not been completed, report not submitted to the State and the report

[Shri M. Yunus Saleem]

of the Commissioner not published in the official gazette it is very difficult to discover the nature of the position of the Property.

This difficulty was tried to be solved and every possible attempt was made to get the survey completed as early as possible. Because it is not the Wakf Board which has got any authority over the Wakf Commissioner but the States, therefore, the Wakf Boards were helpless and the suits were to be instituted by the Wakf Boards, Mutavallis or Trustees. In this situation there was no alternative but to get the limitation prescribed for institution of suits against the illegal occupants extended. Originally this limitation was extended which expired some time in the month of August 1967. When it was discovered that it was not on account of any mistake of the Wakf Boards or any mistake of the trustees or mutavallis who were entitled to manage the properties but on account of certain difficulties on the part of the State Governments it was not possible to conclude the survey it was thought proper that some extension may be given, and this short extension was given on this understanding that a comprehensive Bill would be introduced and when that Bill would be introduced the question of limitation would also be considered.

As you know, Sir, this subject is a concurrent subject. The Charitable Trust Bill has been prepared and has been circulated to the States for their opinion. In that Bill clause 53 finds a place where on limitation has been prescribed for institution of such suits, where in the trust properties belonging to any community, any class or any person if they are found in the illegal possession of a person there will be no limitation prescribed.

Unfortunately, we have not been able to receive the opinions of all the States so far. Certain States, where they realised that it was not possible to complete the work of survey, submit the reports and get the reports published in the official gazette, they came forward to the Central Government and made a request that further extension is necessary because in their respective States it was not possible to conclude the survey. The State of Madras went as far as saying that if the Central Government was reluctant in extending the limitation period the Madras State Government would be constrained to issue an Ordinance extending the period to the extent of those properties situated in that State. Similar requests were received from many other States like Andhra, Mysore, Madhya Pradesh and several others.

We started receiving these letters, telegrams and representations sometime in the middle of December, 1968. At that time both Houses were not in session. Therefore, there was no alternative but to take recourse to the issue of Ordinance in the interest of these states. Because, there are charitable properties meant for the benefit of the poor people. In certain cases, they are mosques, in certain cases *idgahs*, tombs or graveyards. I do not think any civilized Government would like that places of worship or holy places may be permitted to be continued in possession of unscrupulous trespassers. Therefore, to meet the difficulties, it was thought necessary to issue an Ordinance and it was promulgated.

It is not as if we wanted to avoid the introduction of the Bill in Parliament and, therefore, we deleberately issued an Ordinance. In those compelling circumstances there was no alternative except to issue an Ordinance. So, this Ordinance was issued and further extension of two years has been granted.

From the reports which we have received from different States our estimate is that in several States the survey work will be completed by the end of this year and in one or two States, e. g. Orissa and Madhya Pradesh, they say that the survey will be completed and the reports of survey published in the Official Gazette by the middle of 1970.

Therefore, there is very limited margin for them to institute suits. By that time we expect that the comments on the Public

Trust Bill which has been circulated to different States will be received and we may be able to introduce a comprensive Bill before this House. Under these circumstances, we have extended the period only for two years.

After this submission I hope that hon. Members who felt that the Ordinance should not have been issued or unnecessarily the time is being extended from time to time, would feel satisfied and they would support this Bill.

MR. SPEAKER : Motion moved :

> "That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as passed by Rajya Sabha, be taken into consideration"

SHRI J. MOHAMED IMAM (Chitradurga) : Mr. Speaker, Sir, I support this Bill. Taking into consideration the difficulties and other circumstances that face Wakfs properties, the extension of limitation is inevitable. This extension applies not merely to those properties that were illegally occupied during the 1947 disturbances but to all properties where wakfs were created prior to that or after that.

Wakfs property is a very important institution in Indian life. I think the aggregate value of wakfs property comes to more than Rs. 400 crores. All these properties are dedicated to charitable and religious purposes and this dedication is eternal; it cannot be revoked by any person.

We found out some time back that these properties that were dedicated to charitable purposes were in a confused state of affairs, some of them were misappropriated, some of them were illegally occupied because there was no valid law for protecting them. So, in the year 1954, this House passed the Public Wakfs Act which embodied certain principles and also prescribed the authorities which had to administer these wakfs properties. Although this Act was passed in the year 1954, unfortunately, it was not actively implemented till the year 1959 or 1960. So many persons who were interested began to take steps to see that their illegal occupation was regularised. Since nothing was done during this period, many wakfs property went into private hands; those people who were in management of these properties began to take steps to see that their title to these properties became permanent.

It was only in the year 1959-60 that the State boards, the Taluka and district boards were appointed. After these boards were appointed it was found that they were quite helpless. They had no funds of their own; they had no staff and they had no list of the wakf properties before them. No survey work had been done till then. This survey work was the responsibility of the local governments. They took their own time to appoint the staff to do the survey work, so much so that I can tell from my personal experience, because I was associated with the Wakf Board of the State of Mysore for some time, that in spite of any number of reminders and persuasions by the Wakf Board the Government took its own time to appoint the survey staff and the survey staff took its own time to do the survey work. I think, even now, out of 20 districts survey work has been completed only in 10 or 15 districts and in the remaining districts the survey is yet to be done.

17.32 hrs.

[SHRI THIRUMALA RAO *in the chair.*]

So, these were the various difficulties that were encountered by the wakf boards. They had no survey staff and no money. Even this limited survey disclosed a number of properties that were under illegal occupation. In the year 1967 when the second Amendment Bill was brought forward for the extension of limitation, the Minister had said that there were nearly 17,000 properties under illegal occupation. Till now suits have been filed only regarding 3 000 properties. When the survey work is completed. I am sure, the number of illegal occupants will go to nearly 30,000 to 40,000. So, just imagine what a big problem, what a colossal problem it is that is to be solved by the wakf boards;

[Shri J. Mohamed Imam

Again, it must be remembered that because the *wakf* boards had no funds of their own they could not bear the cost of litigation. It is not one suit that is to be filed; a number of suits, thousands of suits, have to be filed. So, in the preliminary stage the *wakf* boards had to take recourse to negotiations with the parties so that they could come to an amicable settlement and save the cost of litigation. This also took some time.

Again, the High Court also directed that even if it is one single *wakf*, as many suits as these are illegal occupants must be filed. All these are difficulties that have to be faced. That is why suits could not be filed in time and this provision of extending the limitation had to be done very often.

The Minister said that he was thinking of a comprehensive Bill on an all-India basis. I agree with him that so far as these charitable properties are concerned, there should not be any litigation. But I am not sure when that Bill will materialise, when it will come up before this House and when the States will agree to that. I think, that Bill itself may cause some controversy in the States.

I may also state that the time asked for extension by the minister is thoroughly inadequate. Last time when this measure was brought before this House in 1967, I pointed out that the time asked for extension was thoroughly inadequate. I even moved an amendment that it may be extended up to the year 1970. The Minister said that there was no need to accept it because he was contemplating to bring a comprehensive Bill to cover all the properties. Now, again, in 1969, the third amendment has been brought by the Minister and I am afraid-I have tabled an amendment also to that effect-that is inadequate and the time may be extended upto the 31st December, 1974. The Minister has asked for an extention of only two years out of which three months have already lapsed. This extention is not adequate enough and, I am afraid, you will have to come again before this House seeking further extention of it. I do not like the idea of the Minister coming before this House, asking for extension, so often. It will create doubt in the minds of some people and it will involve the valuable time of the House Also. I think, they must have a comprehensive look at that. Does the Minister feel that within two years of the extension, all the suits regarding wakf properties will be filed ? Has he assessed the number of suits that have to be filed ? He says that even the survey work is not over. As the survey work goes on, the number of suits will increase and the number of suits to be filed will increase. He must understand the magnitude of the problem and, once and for all, he should assess the time needed. Two years time is absolutely inadequate. I suggest that it should be at least five years term. After all, if it is conceded in principle that no limitation must be applied for charitable and religious properties, I am sure, all the Members will agree that the time should be extended till the end of 1974.

The Minister said that he was contemplating to bring a comprehensive Bill which will not only cover the wakfs but all religious trusts of all communities. it is really a good move. The Bombay Trust Act provides no limitation for such properties and a suit can be filed at any time irrespective of the adverse position one enjoys. It is a good thing that the same principle is adopted here. So, when the principle is accepted I think, it is quite reasonable to see that the time is extended to a reasonable extent so that it may give sometime to all the wakf boards to prepare their suits and also to file them.

Again, I am not sure if all the State Governments and State Boards are agreeable to this comprehensive Bill. The Minister stated just now that he has not yet recieved any reply or any opinion for this Bill. This Bill has been circulated to State Governments but still they have not taken any action. That is because there seems to be some difference of opinion, some lacuna in regard to the Bill. I think it will take a pretty long time before this Bill materialises and it is brought before the House. By that time, the period of two years may lapse. So, by way of abundant precuation, I suggest that he may accept amendment

to extend the time upto 31st December, 1974. With these words, I support the Bill.

SHRI CHENGALRAYA NAIDU (Chittoor) : Mr. Chairman, Sir, while supporting the Bill, I want to bring the matter to the notice of the hon Minister and the House about the people who are going to be affectee on account of the mismanagement of the wakfs and the negligence of their duty to manage them well The people have constructed houses, not knowing it is wakf property and the Planning Boards of the States have approved the plans. The people have taken loans, constructed houses and all that. Now, today, if this is applied to them and the wakf people take away those properties, what will happen to them.

Those people will be affected; they will not only lose their money which they invested in the construction of houses, but they will also be displaced. I want the Government to consider seriously and leave these properties to the people who have constructed the houses and take a nominal money from them. I do not want the Wakf Board to incur any loss, but at the same time I do not want the people to be affected on account of this. Therefore, I want the Minister to consider this seriously and put a clause or frame some rules to take some nominal money from those who have constructed the houses and leave the land to them, so that these people may not be affected. I want the Minister to consider this seriously. In the process of helping a religious institution, the public should not be affected. This is my only request.

श्री गयूर अली खां (कैराना) : सभापति महोदय, सन् 1947 में मुल्क तकसीम हुआ, जो मुतवल्ली लोग थे जो कि वक्फ की प्रापर्टी के कारोबार को करते थे उनको मुल्क की तकसीम होने की वजह से और तबादला आबादी की वजह से पाकिस्तान जाना पड़ा और वह लोग बहुत सी प्रापर्टी यहां छोड़ कर चले गये । कोई उन का इन्तजाम करने वाला या उस प्रापर्टी की देख भाल करने वाला नहीं रहा । इस प्रापर्टी में मस्जिदे, इमामबाड़े, दरगाहें और बहुत सी ऐसी मजहबी इमारतें, सहराई और सनती जायदादें आती हैं, जिनका इन्तजाम होना चाहिये था, लेकिन चूंकि मुतवल्ली नहीं थे, कागजात तलफ हो गये थे या कागजात वह लोग अपने साथ ले गये थे, इसलिये यह देख भाल नहीं हो सकी ।

सैंट्रल गवर्नमेंट ने सन् 1954 में का नून पास किया वक्फ ऐक्ट के नाम से, और उस कानून की रू से रियासतों को अलाहदा अलाहदा यह अख्त्यार दिया गया कि वह अपने वक्फ बोर्ड कायम करें और वक्फ कमिश्नर मुकर्रर करें ताकि वह तमाम रियासतों में अलाहदा अलाहदा हर रियासत का सर्वे करें और मालूम करें कि कितनी वक्फ की जायदाद वहां मौजूद है। लेकिन बड़े अफसोस की बात है कि रियासतों ने इसकी तरफ कोई तवज्जह नहीं दी और आज पन्द्रह साल हो गये, अभी तक वह सर्वे मुकम्मिल नहीं हुआ । पूरे हिन्दुस्तान में सिर्फ दो या तीन रियासतें ऐसी हैं जिन्होंने सर्वे को मुकम्मिल किया है ।

यह जायदादें अब किस तरीके से इस्तेमाल हुई ? लोगों ने उन के ऊपर गासबाना और मुखालिफाना कब्जे कर लिये हैं और इबादतगाहों तक को रिहाइशगाहों या दूसरे तरीकों से इस्तेमाल किया जा रहा है, जो बड़ी काबिल अफसोस बात है । मजहब सब यकसां हैं, सब इबादतगाहों की इज्जत होनी चाहिये,उनका ख्याल होना चाहिये । अफसोस की बात है कि दिल्ली शहर में जो कि दारुल हुकूमत है और जहां हम सब लोग बैठते हैं बहुत सी ऐसी इबादतगाहें हैं जो आज तक लोगों के निजी इस्तेमाल में हैं और लोग उन में रह रहे हैं। अभी पिछले महीने की बात है कि बस्ती निजामुद्दीन में तीन मस्जिदें डिस्मेंटल कर दी गई, कब्रिस्तान पर नाजायज कब्जा कर लिया गया और उस की बेहुरमती की गई । यह चीज बहुत काबिल अफसोस है क्योंकि हर मजहब वालों को दूसरे मजहब के

[श्री गयूर अली खां]

लोगों के जजबात और एहसास का खयाल रखना चाहिये ।

पन्द्रह साल तक वक्फ बोर्ड वाले या वक्फ कमिश्नर पूरी मालूमात नहीं दे सके । इसलिये यह हुआ कि जो बिल आज यहां पेश है वह लाया गया । मैं आपसे दरख्वास्त करता हूं और इस हाउस से दरख्वास्त करता हूँ कि इस बिल को पास किया जाये ।

मैं मिनिस्टर साहब जो बिल लाये हैं उस की पुरजोर हिमायत करता हूँ ।

[शरी गयूर अली खां (कैराना) : सभापति महोदय-सन् १९४७ में मुल्क तकसीम हुआ-जो मुतवली लोग थे जो कि वक्फ की प्रापर्टी के कारोबार को करते थे उन को मुल्क की तकसीम होने की वजह से और मुबादले आबादी की वजह से पाकिस्तान जाना पड़ा और वह लोग बहुत सी प्रापर्टी यहां छोड़ कर चले गये-कोई उस का इन्तजाम करने वाला या उस प्रापर्टी की देखभाल करने वाला नहीं रहा-उस प्रापर्टी में मस्जिदें-इमामबाड़े-दरगाहें और बहुत सी ऐसी मजहबी इमारतें-कब्रगाहें और सनअती जायदादें आती हैं-जिन का इन्तजाम होना चाहिये था-लेकिन चूंकि मुतवली नहीं थे-कागजात तल्फ हो गये थे या कागजात वह लोग अपने साथ ले गये थे इस लिये वे देखभाल नहीं हो सकी—

सेन्ट्रल गवर्नमेन्ट ने सन् १९५४ में कानून पास किया वक्फ ऐक्ट के नाम से और इस कानून की रू से रियासतों को अलाहदा अलाहदा यह इख्तियार दिया गया कि वह अपने वक्फ बोर्ड कायम करें और वक्फ कमिश्नर मुकर्रर करें ताकि वह तमाम रियासतों में अलाहदा अलाहदा हर रियासत का सर्वे करें और मालूम करें कि कितनी वक्फ की जायदाद वहां मौजूद है-लेकिन बड़े अफसोस की बात है कि रियासतों ने इस की तरफ कोई तवज्जह नहीं दी और आज पन्द्रह साल हो गये-अभी तक वह सर्वे मुकम्मल नहीं हुआ-पूरे हिन्दुस्तान में सिर्फ दो या तीन रियासतें ऐसी हैं जिन्हों ने सर्वे को मुकम्मल किया है-

यह जायदादें अब किस तरीके से इस्तेमाल हो रही हैं-लोगों ने इन के ऊपर गासबाना और मुखालफाना कब्जे कर लिये हैं और इबादतगाहों तक को रिहायशगाहों या दूसरे तरीकों से इस्तेमाल किया जा रहा है-बड़े अफसोस की बात है-मजहब सब यकसां हैं-सब इबादतगाहों की इज्जत होनी चाहिये-इन का खयाल होना चाहिये-अफसोस की बात है कि दिल्ली शहर में जो कि दारुलहकूमत है और जहां हर सब लोग बैठते हैं-बहुत सी ऐसी इबादतगाहें हैं जो आज तक लोगों के लिये इस्तेमाल में हैं और लोग उन में रह रहे हैं-अभी पिछले महीने की बात है कि बस्ती निजामुद्दीन में तीन मस्जिदें

ڈسمیٹل کر دی گئیں-قبرستاں پر ناجائز قبضہ کر لیا گیا اور اس کی بے حرمتی کی گئی-یہ چیز بہت قابل افسوس ہے کیونکہ ہر مذہب والوں کو دوسرے مذہب کے لوگوں کے جذبات اور احساس کا خیال رکھنا چاہئے-

بندرہ سال تک وقف بورڈ یا وقف کمشنر پوری معلومات نہیں کر سکے-اس لئے یہ ہوا کہ جو بل آج یہاں پیش ہے وہ لایا گیا- میں آپ سے درخواست کرتا ہوں اور اس ہاوس سے درخواست کرتا ہوں کہ اس بل کو پاس کیا جائے-

میں منسٹر صاحب جو بل لائے ہیں اس کی پر زور حمائت کرتا ہوں-]

श्री कंवरलाल गुप्त (दिल्ली सदर) : सभा पति महोदय, अभी माननीय मन्त्री महोदय ने यह बात कही कि दिसम्बर, 1968 के बाद उन के पास टेलीग्राम और चिट्ठियां आई कि अभी तक 9 रियासतों में सर्वे नहीं हुआ है, हालांकि 1967 में मन्त्री महोदय ने यह ऐश्योरेंस दिया था कि अगर 1968 तक इस की मियाद बढ़ा दी जायेगी तो आगे मियाद नहीं ली जायेगी। इस केटेगारिकल ऐश्योरेंस के बाद भी जब चिट्ठियां आती है तब यह सरकार एक दम से जागती है। 1967 से लेकर दिसम्बर, 1968 तक वह सोती रही। इस सरकार को यह मालूम नहीं कि आया कमिश्नर अप्वाइंट हो गये या नहीं हुए।

सिंचाई तथा विद्युत मन्त्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : सोच विचार करती रही।

श्री कंवरलाल गुप्त : सोच विचार कर मेडिटेशन करती रही। वह सोती रही और उसने राज्य सरकार से मालूम करने की कोशिश नहीं की कि आया उन्होंने कमिश्नर अप्वाइंट किये हैं या नहीं, आया सर्वे उन्होंने किया है या नहीं। इसलिये यह जो बिल है वह सरकार की रेड-टेपिज्म और इनएफिशिएन्सी का नतीजा है मुझे विश्वास है कि अगर हम सरकार को दो साल और दे भी देंगे तब भी यह दुबारा आयेगी और कहेगी कि हमें दो साल और दो।

मैं सिद्धान्त रूप में यह चीज मानता हूँ कि किसी भी इबादतगाह या पवित्र स्थान को, चाहे वह किसी जगह होया किसी धर्म या मजहब की हो, लिया नहीं जाना चाहिये, उस के पास होनी चाहिये उसका आदर और सत्कार होना चाहिये। इसको पाप समझता हूं कि किसी इबादतगाह को, चाहे वह मन्दिर हो, मस्जिद हो, गुरुद्वारा हो, कोई आदमी निजी तौर से इस्तेमाल करे। लेकिन दिल्ली में इसकी वजह से जो दिक्कतें होती हैं, उनको भी मैं बतलाना चाहता हूं। मेरे अपने इलाके पहाड़गंज में करीब एक हजार मकान हैं जिसकी जमीन उन्होंने लीज पर ली हुई है। उन्होंने एक हजार मकान बनवाये, नक्शे पास करा कर और सरकार से लीज एग्जिक्यूट कर के आज कोई पन्द्रह दिन बाद यह हो रहा है कि वक्फ बोर्ड यह कहता है कि यह जमीन हमारी है, सरकार की नहीं, इस लिए लीज हमें दो सरकार कहती हैं कि हमें दो, और दोनों ने पन्द्रह साल के नोटिस दे दिये। दोनों पुलिस ले कर आते हैं और कहते है कि लीज दो। उधर सरकार पुलिस लेकर आती है कि लीस हमें दो वह बेचारे मकान वाले क्या करें यह उन्हें नहीं मालूम। किसी एक आदमी का झगड़ा वक्फ बोर्ड के साथ नहीं है। यह झगड़ा सरकार और वक्फ बोर्ड का है। इस लिए जो ऐसे केसेज है जिनमें हार्डशिप हुई है, अगर कहीं पर उन में सरकार पार्टी है तो वह बैठ कर फैसला कर ले कि जमीन किस की है, और जिसकी जमीन हो

[श्री कंवरलाल गुप्त]

उसको वह दी जाय ताकि लीज का रुपया दिया जा सके।

वक्फ ऐक्ट जो बना था वह एक सिद्धान्त को लेकर बना था, और उसके अन्दर करीब करीब मेरे खयाल से 95 हजार वक्फ हैं हिन्दुस्तान भर में और 80 करोड़ की जायदाद उस के अन्दर हैं। इसका उद्देश्य यह था कि गरीब लोगों को एम्प्लायमेंट मिलें, उन के लिए अस्पताल, स्कूल, कालेज खोले जाये, खास तौर से मुसलमानों के लिये, और दूसरे लोग भी उस का फायदा उठायें। यह बहुत अच्छा सिद्धान्त था। लेकिन मुझे दुःख है यह कहते हुए कि जिस तरह से वक्फ बोर्ड बने हैं हर एक प्रान्तों में, उन में कुछ पोलिटिकल फेवर करने का रास्ता हो गया जो लोग जिन जिन मिनिस्टरों के पोलिटिकल फेवरिट्स हैं, उन्हें वक्फ बोर्ड का मेम्बर बनाया गया, और वह उस के पैसे का और वक्फ की जायदाद का नाजायज इस्तेमाल कर रहे हैं। मेरे पास इसके कई उदाहरण हैं। केवल दिल्ली में ही नहीं, दूसरी रियासतों में भी उसका पूरी तरह से मिसयूज होता है, उन का इस्तेमाल गरीब लोगों के लिए नही होता।

मैं चाहूंगा आप के जरिए से कि माननीय मन्त्री महोदय हमें कुछ आंकड़े दें कि उन्होंने कितने स्कूल खोले है, कितने कालेज खोले हैं, डिस्पेन्सरीज चलाई हैं, कितने अस्पताल खोले हैं और उन में कितने मरीज आते हैं। मुझे मालूम है कि इन वक्फ बोर्डों में कोई हिसाब किताब भी ठीक से नहीं रक्खा जाता। कई जगहों पर तो अपने पोलिटिकल एन्डस के लिये, पर्सनल एन्डस के लिये उस पैसे का गलत तरीके से इस्तेमाल किया जाता है। मैं जानता हूं कि हमारे देश में बहुत गरीबी हैं, लोगों को रोटी नहीं मिलती, खाने को नहीं मिलता, उन की दवादारू और शिक्षा का इन्तजाम नहीं है।

मुसलमानों में तो बहुत ज्यादा गरीबी है। इस लिए मन्त्री महोदय को इस बात का ध्यान रखना चाहिए। यह कहने से काम नहीं चलेगा कि यह राज्य सरकारों का सबजेक्ट हैं। इसमें उनकी भी कुछ जिम्मेदारी है। उन को देखना चाहिए कि वक्फ का पैसा कितनी मात्रा में लोगों की भलाई के लिए खर्च होता है और कितना बेकार खर्च होता है। यह कोई छोटी बात नहीं है। इस लिए सरकार इस बारे में एक कमीशन आफ एनक्वायरी बिठाये, जो यह मालूम करे कि क्या वक्फ बोर्ड अपने पैसे का ठीक हिसाब रखते हैं, कहां तक पैसे का ठीक इस्तेमाल होता है, आया वक्फ की जायदाद खुर्द बुर्द होती है या नहीं. ताकि गरीब जनता को फायदा हो। यह नहीं होना चाहिए कि मान लिजिए मैं मन्त्री हूं और मैंने अपने किसी दोस्त को वक्फ बोर्ड का मेम्बर या चेयरमैन बना दिया और वह पैसा खा रहा है।

यह बड़ी अजीब बात है कि जम्मू-काश्मीर में शेख अब्दुल्ला को वक्फ बोर्ड का प्रेजिडेंट बनाया हुआ है। स्वयं मन्त्री महोदय से यह सवाल पूछा गया कि जब वह काश्मीर गये, तो उन्होंने शेख अब्दुल्ला से क्या बात चीत की, इसके पिछे क्या कहानी हैं, अन्दर का राज क्या है। उन्होंने अन्दर का राज तो नहीं बताया, ऊपर का राज यह बताया कि शेख अब्दुला वक्फ बोर्ड के चेयर मैन हैं और मैं वक्फस का मन्त्री हूं, इस लिए में उसके बारे में बात करने के लिए गया था। जो व्यक्ति अपने आपको हिन्दुस्तान का नागरिक नहीं कहता है, जो व्यक्ति खून-खच्चर की आवाज लगाता है और कहता है कि अगर काश्मीर में प्लेबिसाइट नहीं किया जायगा, तो खून खराबा होगा, बगावत होगी, उसको यह सरकार वक्फ बोर्ड का चेयरमैन बनाती है। इसकी क्या जस्टिफिकेशन है? क्या ये मन्त्री और यह सरकार जान-बूझ कर या अनजाने पाकिस्तानी एजेन्टों के हाथों में खेल रहे हैं?

SHRI M. YUNUS SALEEM : For the information of the hon Member, I may say that this Wakf Act is not in force in the State of the Jammu and Kashmir. They have got their own law and we have no direct supervision or control over the Wakf Act there.

श्री कंवर लाल गुप्त : सभापति महोदय, इससे आप की तसल्ली नहीं हुई होगी। अगर इनका वहां पर कोई डायरेक्ट कंट्रोल नहीं है, तो वह उनसे वक्फ के बारे में बात करने के क्यों गये थे। इस का मतलब यह है कि वह वक्फ के बारे में बात करने के लिए नहीं गये। फिर वह पाकिस्तान के बारे में बात करने के लिए गये थे, किस ढंग से इनफिल्ट्रेशन हो.... ... (**व्यवधान**).....

SHRI RANDHIR SINGH (Rohtak) : This is objectionable. It should be expunged.

SHRI S. M. BANERJEE (Kanpur) : This is not fair.

SHRI KANWAR LAL GUPTA : I was referring to his talking about Pakistan. What is objectionable in it ?

MR. CHAIRMAN : The Minister has made it clear that this Act does not apply to J. and K. Let him confine himself to the Bill before us and not go into extraneous matters for which he may take other opportunities.

श्री कंवर लाल गुप्त : सभापति महोदय, अगर यह जम्मू-काश्मीर पर लागू नहीं है, तो जम्मू-काश्मीर पर भी लागू होना चाहिये।

दूसरी बात, जम्मू-काश्मीर में किस की सरकार है, ओवर-आल कन्ट्रोल सेन्टर का है, इस लिये जम्मू-काश्मीर में हमारी सरकार है। जब जम्मू-काश्मीर में हमारी सरकार है, तो उसने एकऐसे व्यक्ति को वहां के वक्फ बोर्ड का चेयरमैन बनाया है, जो हिन्दुस्तान के प्रति वफादार नहीं है। कम से कम शेख अब्दुल्ला के बारे में तो ऐसा ही विश्वास है कि वह हिन्दुस्तान के प्रति वफादार नहीं हैं। चौधरी साहब से मैं आपके जरिये पूछना चाहता हूं क्या वह वफादार है ? अगर वह वफादार है, तब तो मुझे कोई एतराज नहीं हैं। आज शेख अब्दुल्ला वक्फ की प्रापर्टी का नाजायज फायदा उठा रहा है....

MR. CHAIRMAN : That is all right. You have sufficiently drawn the attenion of the Minister. You must come to the point.

SHRI KANWAR LAL GUPTA : You should not feel so much disturbed, Sir.

MR. CHAIRMAN : I am not concerned with the merits of that. There should be some relevance. I am not expressing my opinion.

SHRI M. UNUS SALEEM : That has nothing to do with this amendment.

श्री कंवर लाल गुप्त : मेरा कहना यह है कि ऐसे व्यक्ति को, चाहे वह कोई भी क्यों न हो, वक्फ का मेम्बर भी नहीं बनाना चाहिये।

दूसरी चीज- जैसा मन्त्री महोदय ने कहा है कि वह एक कम्प्रीहैन्सिव बिल लायेंगे दो तीन साल से उन्होंने वायदा किया हुआ है- मैं चाहता हूं कि वह जल्द आये ताकि उस के जरिए से चाहे हिन्दुओं के तीर्थ स्थान हों या मुसलमानों के हों सब की सुरक्षा हो सके। इस तरह का बिल जल्द आना चाहिये, पहले ही इस में बहुत देर हो गई है इन के वर्किंग के बारे में कमीशन आफ एन्कवायरी होना चाहिये और सरकार राज्य-सरकारों से मिल कर कोई ऐसी योजना बनाये, जिससे इनका 25 करोड़ रुपया गरीब लोगों के काम में आ सके, उन को एम्पलायमेंट मिल सके, डिस्पैन्सरीज खुल सकें अस्पताल, स्कूल कालेज खुल सकें।

मैं इस बिल के सिद्धान्तों के विरुद्ध नहीं हूं, मन्त्री महोदय ने जो बिल रखा है, मैं उस का समर्थन करता हूं- किसी भी वक्फ की प्रापर्टी

[श्री कंवर लाल गुप्त]

किसी दूसरे के कब्जे में नहीं जानी चाहिये, लेकिन उसका ठीक इस्तेमाल हो।

MR. CHAIRMAN : Mr. Randhir Singh. Please be brief.

SHRI RANHIR SINGH : He took about 15 minutes.

MR. CHAIRMAN : I am requesting you. I do not compare you with others. You can convey the same thing in a short period.

श्री रणधीर सिंह : चेयरमैन महोदय,हाउस के सासने इस वक्त जो बिल है, इसकी मैं पुरजोर हिमायत करता हूँ। इस में एक कौमी और इखलाकी पहलू भी है और वह पहलू यह कि हमारे संविधान में–प्रियेम्बल में और फण्डमेन्टल राइट्स में–इस बात का जिक्र किया गया है कि किसी भी बिरादरी को, किसी भी मजहब को यह शिकायत न हो कि उसके साथ इम्तियाज किया गया है चाहे इबादतगाह के सिलसिले में हो या मजहबी स्यालात के सिलसिले में हो। चूंकि यह बिल मस्जिदों की बाबत है, कब्रिस्तान, खानगाहों, ईदगाहों की बाबत है, इस लिए मैं ऐसा महसूस करता हूं कि इस में मियाद का कोई सवाल नहीं होना चाहिये। अगर कोई 500 साल या हजार साल पहले से भी किसी मस्जिद, मन्दिर, गुरुद्वारे पर कब्जा किये बैठा है, तो मैं कहूंगा कि उस मलेमानस को बिला किसी तरद्दुद के जिसकी है, उस को दे देनी चाहिये। मैं आपके गोशे–गुजार कहना चाहता हूँ कि एक नहीं सैकड़ों ऐसे मसले मेरे इल्म में हैं कि जहां मस्जिदों पर लोगों ने जबरदस्ती कब्जा किया हुआ है, ईदगाहों,इबादतगाहों पर जबरदस्ती कब्जा किया हुआ है–भगवान की जमीन पर कब्जा किया हुआ है । क्या फर्क है गिर्जो में, मस्जिदों में, मन्दिरों में, एक ही भगवान हैं, जिसका लोग नाम लेते हैं, लेकिन लालची इन्सान उस पर भी कब्जा करने से नहीं चूकता। इस लिए कोई कहे कि 12 साल की मियाद हो या 20 साल की मियाद हो, मैं इसे गलत समझता हूँ।

पाकिस्तान क्या करता हैं या दूसरे देश क्या करते हैं, हमें इसमें नहीं जाना हैं, हमारा देश सेक्युलर देश है, ऊंचे आदर्शों का देश है, हमारी कौम, हमारा मुल्क दुनिया के सामने एक जीता जागता देश है, हमने अपनी सेक्युलरिज्म की मिसाल देनी है। अयूब साहब क्या कहते हैं, अब्दुल्ला साहब क्या फरमाते है। अब्दुल्ला का दिमाग तो ठीक हो गया है, अगर कुछ बाकी बचा होगा तो और ठीक हो जायगा। अयूब साहब के यहां भी फिर वहां इज्म आनेवाला है जो हिन्दुस्तान में है और वह वक्त जरूर आयेगा जब हिन्दू, मुसलमान, सिख दोनों तरफ के मिल कर रहेंगे, वह प्यार की हालत जरूर पैदा होगी, लेकिन थोड़ा वक्त लगेगा।

अब बुनियादी बात यह है कि किसी मुसलमान भाई को यह अहसास न हो– मैं तो यहां तक कहता हूं कि इबादतगाह ही नहीं, उसकी किसी भी प्रोपर्टी पर हम ट्रेसपास बरदाश्त नहीं कर सकते, हमारा संविधान बरदाश्त नहीं कर सकता। इसी लिये यह बिल यहां लाया गया है। मेरे भाई ने कहा कि रेडटेपिज्म है– रेडटेपिज्म होता है, दूर हो जायेगा, लेकिन दो चार बातें मैं मिनिस्टर साहब से कहना चाहता हूं इन के जो केसेज अदालतों में पैंडिग हैं, उन कैसेज में वकील बहुत पैसा खा जाते हैं, इन इबादतगाहों के नाम पर, भगवान के नाम पर, ऐसी भारी फीसें लेते हैं कि एक–एक वकील लखपति और करोड़ पति बन गया है। उन वकीलों को आप ठेकेदार न बनाय। वह वकील तो आज लखपति बन चुके हैं। आप वक्फ के लिए लीगल एडवाइजर मुकर्रर कर दीजिए और उसके लिए उनका फ़ी माह भत्ता सो रुपया तय कर दीजिए। आज तो हर वकील एक एक केस में हजारों

रुपए की मांग करता है। दूसरी बात यह भी है कि आज मुतवल्ली साहब भी वकीलों से मिले रहते हैं। आज गावों के पटवारी की मार्फत, मुतवल्ली और वकीलों की मार्फत एक तरह की ब्लैक-मार्केटिंग चल रही है। आप इन सारी बातों की भी इंक्वायरी करवाइये। और जो एक एक इन्च जमीन हो वह इसी के लिए सर्फ हो, इसकी तरफ आप खास तवज्जह दीजिए।

18 hrs.

एक बात मुझे और अर्ज करनी है कि वक्फ के जो मेंम्बर्स हों वह इन्टेग्रिटी के आदमी होने चाहिए। आज तो लोगों ने एक प्रोफेशन सा बना लिया है और अपनी बड़ी बड़ी जायदादें खड़ी कर ली हैं। ....(**व्यवधान**).....एक बात यह है कि आज जहां जिस जायदाद पर इंस्टीट्यूशन्स वगैरह हों, कोई स्कूल कालेज बन गए हों, वहां पर मैं चाहूंगा कि आप उस जायदाद को 99 वर्ष के पट्टे पर उन के साथ कम्पाउन्ड कीजिए। लेकिन अगर किसी ने जबदस्ती कब्जा कर लिया है तो बरशना नहीं है। अवाम को ही उसका फायदा उठाना चाहिए। लेकिन जो ऐसी पार्टीज हों उनके साथ राजीनामा करके टोकेन प्राइम पर दे दीजिए।

एक बात मुझे और कहनी है कि वे उजड़े हुए आदमी जो कि मशरिकी या मग़रबी पाकिस्तान से आये हुए है, जो कि कम्पेन्सेट नहीं हुए हैं और उन्होंने कोई दुमंजिला या तिमंजिला मकान बना लिया हो तो मैं आपसे अर्ज करूंगा कि ऐसे डिजविंग केसेज में, पेंडिंग केसेज में अदालत के सामने राजीनामा वगैरह करके अगर ठीक कर सके तो वह बहुत अच्छी बात होगी। अदालत में मल्टिप्लिसिटी आफ केसेज नहीं होना चाहिए। आज कोर्ट में हजारों केसेज चल रहे हैं। अगर आप उन केसेज को पर्सुएशन से, बातचीत से या राजीनामे से समाप्त कर सकें तो बहुत अच्छी बात होगी क्योंकि अलावा इस के फिर वही फिरकापरस्ती की हवा मिलती है। मैं चाहूंगा कि आपकी तरफ से यह हुक्म जाना चाहिए कि ऐसे केसेज को राजीनामे से भाई चारे से और बिरादरी के फैसले से जहां तक हो सके तय कर लेना चाहिए। और एक एक चप्पा जमीन का जो कि वक्फ का है वह मालिकान को मिलना चाहिए। इसके अलावा मैं आपसे यह भी दर्खास्त करूंगा कि आप मेहरबानी कर के जल्द से जल्द पब्लिक ट्रस्ट ऐक्ट को लायें ताकि ट्रेसपासिंग के केसेज को दूर किया जा सके।

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, आम तौर पर मैं अध्यादेश के खिलाफ हूं लेकिन इसकी अहमियत को देखते हुए मैं समर्थन करना चाहता हूं, इमाम भाई और गयूर भाई ने जब कहा कि इसको पास किया जाये। एक बात इमाम साहब ने कही है कि 31 दिसम्बर, 1970 तक के लिए कहा गया है लेकिन जिस रफ्तार से चीजें चल रही हैं उसमें मुझे शकोशुभा है कि शायद 70 के बादभी दोबारा आपको या तो कोई बिल लाना पड़ेगा या अगर उस समय पार्लमेन्ट का सेशन नहीं चल रहा होगा तो कोई अध्यादेश निकालना पड़ेगा। इसलिए मैं समझता हूं कि अगर मन्त्री महोदय इस चीज को अच्छी तरह से जानते हो, तब तक यह काम होने वाला है, उसके बाद भी एक्सटेंशन की जरूरत होगी तो फिर उसके लिए यह अच्छा होगा कि कोई अमेन्डमेन्ट लाकर इसको 27, 73 या 74 तक रखने की कोशिश करे वरना दोबारा अगर बिल लाने की बात होगी या अध्यादेश लाना पड़ेगा तो उसकी नुक्ताचीनी हो सकती है। लोग यह कहेंगे कि उस वक्त बिल लाने वालों ने दूरन्देशी से काम नहीं लिया।

सभापति महोदय, 15 अगस्त, 1947 को इस देश के टुकड़े हुए थे लेकिन मैं ऐसा विश्वास करता हूँ कि शायद वह दिन दूर नहीं जबकि पाकिस्तान के मेहनतकश अवाम और हिन्दुस्तान के मेहनतकश अवाम एक हो जाय।

[श्री स० मो० बनर्जी]

वह मसनुई दीवार गिर जायेगी। क्योंकि हो नहीं सकता कि मां यहां पर हो और बेटा वहां पर हो, महबूब यहां पर हो और महबूबा वहां पर हो। और यह एक अजीब आंधी जो पाकिस्तान में उठी हुई है, चाहे पूर्वी पाकिस्तान हो या पश्चमी पाकिस्तान हो, एक दिन ऐसा जरूर आयेगा कि जब ये मेहनतकश अवाम, जो जद्दोजहद कर रहे हैं ऐक्सप्लायटेशन के खिलाफ, हम सारे लोग एक हो जायेंगे। वह दिन दूर नहीं है। लेकिन तब होगे जब हुकूमत उन के हाथों में होगी जो मजदूरों और किसानों के नुमायदे हों। हो सकता है कि मैं न होऊं, आप हों, लेकिन हमारी आने वाली औलाद होगी।

मैंने देखा है पाकिस्तात आर्मी के एक बड़े अफसर यहां आये थे और उन्होंने हमारी डिफेंस मिनिस्ट्री से यह ख्वाहिश जाहिर थी कि मैं अपने घर को देखना चाहता हूं। पाकिस्तान का एक अलिशान अफ़सर जिसने हिन्दुस्तान पर गोली चलायी हो, बमबारी की हो, टक लाया हो, और वह कहता है कि मैं अपने गांव को देखना चाहता हूँ। और जब उसने जा कर देखा उस घर को जहां उसके बाप हुक्का पीते थे, और उस पनघट को जहां पर लड़कियां पानी भरती थीं तो वह जोर जोर रोने लगा। वहां पर एक बुढ़िया को देखा उसने, मैं उस अफ़सरों का नाम नहीं लेना चाहता, और वह उस से लिपट कर रोने लगा क्योंकि उसे सिर्फ अपना गांव ही नहीं मिला बल्कि एक मां भी मिल गई थी।

श्री रणधीर सिंह : जनरल उमराव खां उसका नाम था।

श्री स० मो० बनर्जी : जी हां ठीक है, यही नाम था। वह अपने गांव में जा कर रोने लगा सिर्फ इतना ही नहीं कि उसे अपना गांव मिला, बल्कि एक मां भी मिली।

इसी तरह जब बलराज साहनी जब पाकिस्तान में लाहौर गये थे तो वह जार जार रोने लगे यह सोचकर कि आज वह अपने घर में मेहमान बन कर आये हैं। इमामबाड़े और दरगाह की जहां तक बात, मैं कहना चाहता हूँ कि मैं बंगाली हूँ, पंजाब में मेरी पैदायश हुई और उत्तर प्रदेश में पला हूँ, लेकिन आज भी मेरी मां अगर जिन्दा होती और कोई दरवेश अगर दरगाह में होता तो वहां जा कर उस के वहां से खील और पताशे लाकर बच्चों को जरूर बांटती तो मैं कहता हूँ कि आज भी हिन्दू ऐसे करोड़ों है जो दरगाहों में जाते है, मकबरों में जाते हैं, चादर चढ़ाने जाते हैं, अजमेर शरीफ जाते है। यह एक अजीब देश है। उर्दू जानने वालों को अच्छी तरह से मालूम है कि 'है' से हिन्दू और 'मीम' से मुसलमान। दोनों मिला दीजिये तो हम ही हम है।

मुझे अफ़सोस है जब गयूर भाई ने कहा इसी दिल्ली शहर में जहां पर हम भाषण देते है और कहते हैं कि हमारे देश में सेक्यूलरिज्म है, हिन्दू मुसलमान एक है, उसी दिल्ली शहर में अगर मस्जिदों को गिराया गया होगा तो मैं चाहता हूँ कि इस की जांच होनी चाहिये कि कौन है आखिर जो मस्जिदों को गिराता है। क्या इस देश में हिन्दू मुसलमान एक साथ नहीं रह सकते? मैं चाहता हूँ कि जितने भी इबादतगाह हैं, चाहें मन्दिर हो, मस्जिद हो, गिरजा घर हो या मस्जिद हो उन सब की मरम्मत करायी जाय। क्योंकि इसी शहर की भंगी कौलोनी में बैठ कर गांधीजी एक ही चीज कहते थे कि 'ईश्वर अल्लाह तेरे नाम', उसको हम लोग माने।

श्री कंवर लाल गुप्त : आप तो कम्युनिस्ट है, रूस में क्या हो रहा है?

श्री स० मो० बनर्जी : रूस में आप मस्जिद तस्वीरें देखें तो हजारों लोगों को नमाज पढ़ते देखियेगा, और उन के साथे पर सजदे के दाग होंगे। इसलिए यहां पर जो हिन्दू राष्ट्र का स्वप्न देख रहे हैं मैं उन से कहना चाहता हूं कि ऐसे हिन्दू राष्ट्र नहीं बनेगा कि हरिजनों के कान में, जो वेद ध्वनि सुने, शीशा डाल दिया जाय और मुसलमानों को कह दिया जाय कि वह पाकिस्तान चले जायें। यह नहीं हो सकता। यहां पर हिन्दू, मुसलमान, सिख, ईसाई, एक साथ रहेंगे। दरगाहों की हिफाजत होगी खानखास की हिफाजत होगी। और अगर किसी ने मकबरे पर मकान बना लिया हो, मान लीजिये कल कोई राजघाट पर मकान बन जाय तो क्या आप उसे रहने देंगे ?

मैं श्री कंवर लाल गुप्त के इस विचार की पूरी तरह से ताईद करता हूं कि वक्फ के मामले में जो भी गड़बड़ियां वगैरह हों वह अवश्य दूर की जानी चाहिए। इसमें 80-85 करोड़ रु० आ रहा है और उसका सही इस्तेमाल होना चाहिए।

साथ ही में श्री गयूर अली खां के भी इस विचार की ताइद करना चाहता हूं कि जहां यह मस्जिदें वगैरह ढ़ाई गई हो, इमामबाड़ों को उठा दिया गया हो या जाये नमाज हटाये गये हों, जहां भी इस तरह की चीजे की गई हों तो उनको दूर होना चाहिए और उनकी दुरुस्ती की जानी चाहिए।

श्री शशि भूषण (खारगौन) : सभापति महोदय, यह एक बहुत अहम मसला है। खास तौर से जब यह विधेयक लाया गया हैं मैं तहेदिल से चाहता हूं कि इस विधेयक को मान लिया जाय लेकिन एक बात का मुझे शक जरूर है जैसा कि हमारे बनर्जी साहब ने भी कहा कि यह दो साल का वक्त बहुत कम है। यहां हमारी अदालतों में जिस प्रकार की देरी होती है फैसले होने में और जो यह हमारा इतना बड़ा देश है उसको देखते हुए यह वक्त बहुत थोड़ा है। इसलिए मैं मिनिस्टर साहब से दरख्वास्त करूंगा कि इसको और ज्यादा वक्त दिया जाय। कारण यह है कि बहुत सी जमीनें ऐसी हैं जो कि बयनामी हैं। वक्फ की जमीनें हैं, हिन्दू का कब्जा है किसी फकीर या गरीब मुसलमान के नाम से तो जितना आप उसके बीच में जायेंगे, ढूंढेंगे तो पता लगेगा कि गरीबी की वजह से कुछ दबाव की वजह से बहुत यह बयानामी के काम मुसलमानों के द्वारा हुए हैं। उस से छुड़ाना भी यह वक्फ का काम होना चाहिए।

इन जमीनों का इस्तेमाल भी बहुत गलत तरीके से हुआ है। मिसाल के लिए मैं आपको बतलाऊं कि जब वह दिल्ली में ओबराय होटल बनने वाला था तो उस वक्त बड़ा शोर हुआ कि यहां कबरिस्तान है यह है और वह है। लेकिन उस के बाद आपस में फैसला हो गया और वह बन गया। एक स्कूल भी वहां बन गया। मैं मिनिस्टर साहब से दरख्वास्त करूंगा कि इस बारे में देखना चाहिए और जो इस प्रकार से जगहों का गलत ढंग से इस्तेमाल होता है उसे रोकने की भी कोशिश करनी चाहिए। अगर ऐसी जगहों का इस्तेमाल हो तो एक सही इस्तेमाल उनका होना चाहिए। जहां यह ओबराय होटल बना है मैं समझता हूं कि अगर वहां पर कोई यतीमखाना वगैरह बनता तो बड़ा अच्छा होता। उस जगह नौजवानों के लिए कोई बड़ा होस्टल बनाते जिस में हिन्दुस्तान भर के गरीब लड़के, हिन्दू, मुसलमान, ईसाई, सब आकर रहते। लेकिन वह ओबराय होटल वहां पर खुला और उसको लेकर जो वहां आये दिन रंगरेलियां मनाई जाती है तो उसके लिए वह गलत थी। ऐसी जगह पर होटल नहीं बनाया जाना चाहिए था जहां कि शराबखाना जैसी चीजें हों। लेकिन जैसा मैं ने कहा वह वहां पर बनीं।

इसी तरह से हिन्दुस्तान भर में ऐसी बहुत सी जगहें हैं, मिसाल के लिए लखनऊ में मौजूद हैं जहां कि ऐसी जगह सिनेमा बनाया जाने लगता है जहां के लिए शोर होना है कि वह वक्फ है की जमीन है और वहां पर कबरिस्तान

[श्री शशि भूषण]

है लेकिन उसके बाद फिर फैसला हो जाता है और वह सिनेमा ऐसी जगह पर खड़ा हो जाता है। मेरा कहना है कि मिनिस्टर साहब इस चीज को देखें कि ऐसी जगहों पर अगर कुछ बनना है तो उस जगह के हिसाब से एक सही और माकूल चीज बने। मैं तो यह कहूंगा कि अगर उनकी बड़ी पाक नीयत है और इन पाक जगहों को सही तौर पर इस्तेमाल करना चाहते हैं तो मैं दरख्वास्त करूंगा कि वहां पर अस्पताल बनाइये, पब्लिक के राष्ट्र के लाभ के लिए और कोई उपयोगी चीज बनाइये। लेकिन कब्रिस्तान जैसी वक्फ की जमीनों में सिनेमा या होटल बनाना यहां कि शराब पी जाय और रंगरेलियां मनाई जायं तो मैं उससे सहमत नहीं हूं और मैं मिनिस्टर साहब से दरख्वास्त करूंगा कि वह इस बारे में दिलचस्पी लें और इस की कोशिश करें कि ऐसी पाक जगहों का इस तरह से गलत इस्तेमाल न हो।

मैं श्री कंवर लाल गुप्त की इस बात से मुत्तफिक हूं कि शेख अबदुल्ला साहब को वक्फ का चेयरमैन नहीं बनाना चाहिए। जो लोग मस्जिदों और मन्दिरों का सियासत के लिए इस्तेमाल करते हैं उन लोगों को उम जगहों पर हावी नहीं रहने देना चाहिए। अब जैसे शंकराचार्य जी हैं जोकि अपनी गद्दी को राजनीति के लिए इस्तेमाल करते हैं और चुनाव के वास्ते भूख हड़ताल आदि आन्दोलन किया करते हैं। इसी तरह शेख अबदुल्ला जोकि पहले हिन्दुस्तान के एक बहुत बड़े लीडर थे लेकिन उन दिन से वह हिन्दुस्तान की जनता की निगाहों से गिर गये जिस दिन से उन्होंने मस्जिदों में जाकर सियासत का प्रोपेगेंडा करना शुरू कर दिया। इस लिए ऐसे तमाम लोगों को जोकि इन मस्जिदों और मन्दिरों का इस्तेमाल सियासत के लिए करते हैं उन लोगों को इस वक्फ बोर्ड का चेयरमैन नहीं बनाना चाहिए। चाहे आप की वहां सीमा हो या न हो लेकिन हमें अपना पूरा असर वहां डालना चाहिए।

इस देश में कमाल पाशा की तरह सोचा गया है कि अगर पब्लिक युटिलिटी के लिए किसी कब्रिस्तान, मन्दिर, मस्जिद या चर्च को जनता के काम के लिए इस्तेमाल करना पड़े तो वह झगड़े की जड़ न बने। आज यह होता है कि कहीं पीपल का पेड़ लगा दिया जायेगा, कहीं हनुमान जी की मूर्ति रख दी जायेगी, कहीं कब्र का झगड़ा शुरू हो जायेगा, जिसकी वजह से बड़ी बड़ी सड़कें और रेलवे लाइनें सीधी नहीं निकल सकेंगी। मैं जानना चाहता हूं कि इस तरह की चीजें मुल्क में कब तक चलेंगी? एलेक्शन में उनका इस्तेमाल होता है। मैं चाहूंगा कि वक्फ का बहुत अच्छे तौर पर इस्तेमाल किया जाये और पब्लिक यूटिलिटी के लिए इस्तेमाल किया जाये। जिन लोगों ने उन पर कब्जे कर लिये हैं, मैं चाहूंगा कि वह उनको छोड़ दें।

बहुत से लोग तो इसको बहुत बड़े अधर्म का काम समझते हैं कि किसी मन्दिर में मस्जिद रक्खी जाय या कहीं मस्जिद को मन्दिर में बदल दिया जाये। हरियाणा में बहुत सी ऐसी जगहें हैं जो देवी के मन्दिर हैं लेकिन उनको इबादतगाहों में बदल दिया गया है। मैं समझता हूं कि चाहे मस्जिद हो, चाहें मन्दिर हो या चर्च हो, सयासत के लिए उनका इस्तेमाल किया जाना बहुत गलत है। जिन लोगों ने मस्जिद को मन्दिर में तबदील किया है वह इस लिये नहीं कि वह वहां पूजा करना चाहते हैं, इसलिये नहीं कि उनमें ईश्वर भक्ति है। वह राजनीति के लिए उनका इस्तेमाल करेंगे। इस देश में बौद्ध और जैन सारे एक घर में रहते हैं, यहां बहुत दिनों तक अलग-अलग लोगों में शास्त्रार्थ हुए हैं। बौद्धों और शंकराचार्य का शास्त्रार्थ हुआ है और उसमें माण्डवी ने अपने पति के खिलाफ फैसला दिया है। हमारे देश में हमेशा राष्ट्रीय एकता की भावना रही है। वक्फ के लिये यह समझ लेना कि वह बेकार हैं, उनको पूरा काम करने का मौका न देना, और उसमें सयासी दखल देना बड़ा गलत है।

यहां पर आम तौर से साम्प्रदायिक संस्थाएं हैं और दुर्भाग्य से संविधान के खिलाफ उन्हें वोट मांगने का भी अधिकार है धर्म के नाम पर। मैं उन लोगों से प्रार्थना करूंगा कि वह कम से कम इन चीजों में सयासत का इस्तेमाल न करें। मुल्क में हमें बड़े बड़े काम करने हैं, उनमें सब लोग सहायता करें।

इतना कहकर मैं इस बिल का समर्थन करता हूं।

SHRI M. YUNUS SALEEM : Mr. Chairman, I am really very much grateful

to those hon. Members who have supported this Bill. There is now very little for me to say about the subject. Certain hon. Members have raised some points and I will try to offer an explanation in order to satisfy them.

Hon. Member, Shri Mohamed Imam, has thrown some light on the question of institution of suits. According to the figures and data available to us, so far about 20,000 properties have been found to be under illegal possession of different persons and from the last extension, that is, from 14th August 1967 to December 1968, we have been able to institute about 13,500 suits.

Some of the hon. Members have been lawyers and they know what is the minimum cost of litigation today. For the institution of one suit the minimum amount required is Rs. 100 including court fee and everything.

SHRI RANDHIR SINGH : Too less.

SHRI M. YUNUS SALEEM : The difficulty should be appreciated by hon. Members that on the one hand the property is under the unlawful possession of a trespasser and the *wakf* boards do not get any income therefrom, on the other, they are constrained to institute suits against the illegal possessor. According to the law of *wakf*, the income of one *wakf* cannot be spent for the benefit of another *wakf*. That is the difficulty. Therefore on account of the lack of funds there have been difficulties in the way of institution of suits for the *wakf* boards. A colossal amount was required and is still required for the institution of suits.

श्री शशि भूषण : गवर्नमेंट एड क्यों नहीं देती ?

SHRI M. YUNUS SALEEM : We have been trying but the State Governments are reluctant. This is the difficulty. Most of the Governments are not sympathetic towards the administration of *wakf* properties.

श्री शशि भूषण : सेंट्रल गवर्नमेंट एड दिया करे ।

SHRI M. YUNUS SALEEM : We shall consider this point.

These are the practical difficulties but we have not been sleeping over the matter. We have been constantly trying to institute suits wherever it is possible.

Now, some hon. Members, including my hon. friend, Shri Naidu, suggested that certain properties which have gone into the possession of certain persons, where they have constructed buildings, should not be disturbed. We have been trying our best not to disturb poor people and, as far as possible, we compromise. I hope this extension may help us entering into compromise with such persons. But the moment they know that limitation is expiring, they become reluctant to enter into a contract, When they know that limitation has been extended or the suit has been instituted . . . *(Interruptions)*. It is very difficult for the *wakf* Boards to discover whether, deliberately, the transaction was entered into, whether deliberately, knowing that the property belonged to a particular *wakf*, it was purchased or whether it was innocently purchased. It is very difficult to discover that. As a matter of policy, we have made it a point not to disturb the innocent persons and, wherever it is possible, we enter into a compromise. It was suggested by another hon. Member that whenever, on *wakf* properties, schools, colleges, hospitals or orphanages have been established or constructed, they should not be disturbed. We have never disturbed them so far. We have granted lease on nominal rent. A building which could fetch a rental of Rs. 200 or Rs. 300, has been leased on a nominal rent of Rs. 5 or Rs. 10. We do not want to disturb them. We know it is for charitable work. But we have to maintain *wakf* properties at any cost. We shall not be performing our duty if we do away with the properties. Therefore, in such cases, we have been very considerate and have realised that such properties used for public purpose should not be disturbed.

Now, I come to points raised by Shri Kanwar Lal Gupta. He suggested that it was due to the negligence of the Central Government that it was not possible to know as to how many *wakf* boards have completed their survey and how many suits have been filed in the States. I would respectfully, submit that he has been very unkind to us in making such an assessment.

[Shri M. Yunus Saleem]

He would have considered the practical difficulties. I myself have been running from State to State, approaching the Chief Ministers and the Ministers of *Wakf* and requesting them to offer cooperation to the Commissioners to complete the survey. There are practical difficulties. Simply by appointing a Commissioner the problem is not solved, unless he gets help and cooperation from the Collectors, from the Deputy Collectors, from tehsildars, from Municipal Committees, who hold the records. It is not possible for him to complete the survey. The *wakf* properties are not situated in cities only. They are situated in villages also. There are agricultural lands,, graveyards, mosques, Imam Baras, in different localities. In Several cases, *Mutawallies* do not exist. Either they have gone away or they do not care to supervise the properties. In such cases, it is very difficult for a Commissioner to complete the survey. There are practical difficulties to complete the survey without the cooperation of the village officers and revenue officers. They are reluctant in offering the necessary assistance and cooperation to the Commissioners with the result that the survey is not completed. In such case, I myself have tried to contact the State authorities, requesting them to help the Commissioners where they have been appointed and to appoint the Assistant Commissioners where the Assistant Commissioners have not been appointed and to offer every possible help to the Commissioners so that the work of the survey may be completed. The Central Government is taking every possible effort to see thot the survey is completed. The moment the survey is completed, the lists are published in the Official Gazettes and the suits are instituted without any difficulty. As I pointed out, in one year, we have instituted 13,000 suits. It is not a joke to institute 13,000 suits in a year. The practical difficulties have got to be faced. In such cases where, as pointed out by Mr. Kanwar Lal Gupta, certain plots of land were leased out by the Government, claiming the property belonged to the Government the claim has been lodged by the *wakf* Board against the lessee, as the case may be.

In such cases, the hon. Member need not worry because it is really a dispute between Government and the *Wakf* Board. If the matter is finally settled by the court that the property belongs to *Wakf* Board and not to Government, the *Wakf* Board will get the benefit of the property. If ultimately it is decided by a competent court of law that the property belongs to Government, then, of course, the *Wakf* Board would not get the benefit. In such cases if lease has been wrongly granted, then automatically the consequence would follow. . . .

MR. CHAIRMAN : What happens if the property of the *Wakf* Board is leased by Government ?

SHRI M. YUNUS SALEEM : If the property has been leased by Government and a building is constructed, then it will be open for the Government to pay compensation to us and let them continue to occupy the land because it is. . . .

SHRI KANWAR LAL GUPTA: It is a disputed land. It is claimed by the *Wakf* Board that the land belongs to the *Wakf* Board. On the other hand, Government says, it is all right. What should the people do ? That is the problem. Both the authorities are demanding the lease money. We should pay?

SHRI M. YUNUS SALEEM : What I submit is this. If a certain plot of land does not belong to Government and Government officials deliberately lease out that property to some persons and on that plot of land construction has taken place, this is the fault of the Government, and Government has got to face the consequences. They will pay the compensation to the *Wakf* Board according to the market rate or grant them some other land in lieu of that land. But we cannot change the object of the *wakf*. Suppose a person has created a *wakf* for establishing a graveyard and on that, the Government has helped certain persons to construct their houses, we cannot change the object of the *wakf* because it was the intention of the creator of the *wakf* that that plot should be used for graveyard only; we cannot change it. The only alternative will be this. We will say, since you have committed a mistake, give us compensation or a suitable land in lieu

of that land wherever possible, so that that plot may be used for graveyard purposes. In such cases, we shall enter into some sort of adjustment or settlement. But I can assure the House that we are not intending to disturb the persons who have made constructions innocently. That is not our intention and we are not going to do that.

My friend, as usual, has tried to cast reflection on my person. My friend is not aware, perhaps he did not try to understand, he did not even care to read the *Wakf* Act. There are many States in this country where the Act of 1954 is not in force-not only Jummu and Kashmir, but also U. P., Bihar, West Bengal, Bombay and Gujarat. I have been trying to contact the Chief Ministers and the authorities there to request them to provide facilities for the enforcement of the 1954 Act so that there may be uniformity in the administration of the law of *wakf*. With that purpose I had a talk with the Chief Minister of Jammu and Kashmir, and the Chief Minister of Jammu and Kashmir informed me that Mr. Sheikh Abdullah was the Chairman of the *Wakf* Board. I tried to discuss with him as to what are the possibilities of enforcing the Central Act there. We have to consult them. Their consent is necessary because it is a concurrent subject and without the consent of the State it is not possible to enforce the Act. It is not possible to enforce it by issuing a notification in the Official Gazette as in the case of other States. There is no harm in going to Sheikh Abdullah to discuss with him regarding *Wakf* problems of this State. But there are certain persons who are in the habit of attributing motives to the activities of the people. I cannot help them. It is their habit and that of the party which they represent. It is perheps in their programme to do like that. . . .

SHRI RANDHIR SINGH : There is everything wrong with Sheikh Abdullah. There is nothing wrong with you.

श्री कंवर लाल गुप्त : लेकिन आपने एतराज उठाया था कि शेख अब्दुल्ला को क्यों चेयरमैन बनाया गया, इसका आप जवाब दीजिये ।

SHRI M. YUNUS SALEEM : I had no business to raise any objection, till the 1954 Act is enforced in that State. I could informally discussed with him the possibility of enforcing that Act and I was given to understand that when Bakshi Gulam Mohammad handed over charge—he was President of the *Wakf* Board—he got Sheikh Abdullah elected as Chairman of the *Wakf* Board. He was appointed Chairman of the *Wakf* Board during his time. Therefore it was not that the present Chief Minister appointed him or got him elected.

SHRI KANWAR LAL GUPTA : You approved of it.

SHRI M. YUNUS SALEEM : I am not interested in approving or disapproving. It is for the people of the State to elect anybody.

Another point, Sir. Wherever the 1954 Act is in force, it is the States which constitute the *Wakf* Board-not the Central Government. It is for the State Ministers and Chief Minister who are responsible for the constitution of the *Wakf* Board, if any of them takes it to his head to appoint some person as member of the Board and the Central Government has no jurisdiction or power to interfere in that direction.

SHRI KANWAR LAL GUPTA : You have interfered in Delhi. I can prove it. I can challange you.

SHRI M. YUNUS SALEEM : Delhi is Centrally-governed State. My hon. friend also knows it. It was the Lieutenant Governor on whose recommendation the *Wakf* Board was constituted. And, the example of Delhi is not applicable to all the States of the country.

Then, Mr. Benerjee has suggested that the extention of two years may not be sufficient. Certain other hon. Members have also shared that view. Certain

[Shri M. Yunus Saleem]

information has been collected so far and I may say, just as I mentioned in my preliminary speech, that the survey of the States are likely to be completed by the middle of 1970 and by that time, I expect that the Public Trusts Bill may be introduced in the parliament. If the Public Trusts Bill is introduced and passed, the question of limitation in such cases may not arise. Therefore, for the time being, I submit, any further extention need not be considered.

SHRI KANWAR LAL GUPTA : What about the working of the *Wakf* Board ?

SHRI M. YUNUS SALEEM : Working of the *Wakf* Board is according to the Act. Kindly read the Act. You will know about it. So far as the *Wakf* Board is concerned, the members of the *Wakf* Board are to be nominated by the States. The Chairman of the *Wakf* Board is to be elected by the members nominated by the State Government The States have got power to issue directives from time to time regarding the working of the Wakf Board. In certain limited cases. Central Government also has power to issue directives to the State Government, not to the *Wukf* Board. This is the broad scheme ef the working of the *Wakf* Board which is know to everybody who has cared to read the provisions of the Act.

MR. CHAIRMAN : Perhaps he means that you should exercise your moral influence in improving. That is what he means nothing more.

SHRI M. YUNUS SALEEM : That is what we are doing. We are certaintly doing that. We never hesitate in discharging our responsibilities. We are very anxious and we are very much interested in seeing that there is a very competent and efficient supervision over the *Wakf* properties and *Wakf* properties should not be wasted by unscrupulous mutanallies or dishonest trustee or anybody else who may be in possession of the properties. Even in such cases we do not hesitate in advising the State Government to supersede the *Wakf* Board. For example, in Madras, the *Wakf* Board stands superseded; In Andhra Pradesh, it was superseded. Very recently, a new Board has been constituted Therefore, we are doing that. We never hesitate to take action wherever necessary. But there are difficulties. Sometimes, it is vary difficult to convince State Governments Everybody is aware of the behaviour of State Governments these days.

SHRI S. M. BANERJEE : It is true that in the *Wakf* Boards only one community is represented ?

SHRI M. YUNUS SALEEM : According to the provisions of the Act, only a Muslim can be a member. Wherever there are Shias and Sunni *Wakf* properties, they are also appointed as members.

श्री कंवर लाल गुप्त : क्या हिन्दुओं को भी बनायेंगे इसमें ।

श्री शशि भूषण : बाकी लोगों को भी खिदमत का मौका दिया जाय ।

SHRI M. YUNUS SALEEM : Every community should be given freedom to administer its own affairs concerning its properties without any interference.

SHRI KANWAR LAL GUPTA : This is a secular State. Every community should be asked to manage the affairs of other communities. I am prepared to have Muslims administer Hindu endowments and charitable trusts. Let Muslims do likewise.

श्री शशि भूषण : माननीय कंवर लाल जी हिन्दुओं की तरफ से बोल रहे हैं । शंकराचार्य के घर में कोई हिन्दु नहीं जा सकता है । मुसलमानों की मस्जिद में हिन्दु जा सकता है, लेकिन यह नहीं जा सकते अपने घर में ।

MR. CHAIRMAN : Do not bring in extraneous matters.

SHRI M. YUNUS SALEEM : For that, the articles of the Constitution will require to be amended because it has been provided there that every community will be given opportunity to manage their charitable affairs, educational institutions etc.

SHRI RANDHIR SINGH : Constitution of *Wakf* Act?

SHRI M. YUNUS SALEEM : *Wakf* Act.

A suggestion has been made that graveyards should not be used for construction of cinemas and hotels.I entirely agree. Wherever it was brought to our notice that such construction was being done, we did interfere and have stopped such irregular construction. But where it was not possible, where records were not available and where muthawallies themselves were in collussion with the purchaser of the land for the purpose of such construction, it has not been possible to take action. In a particular case, it went to a court of law and unfortunately, the court decided against the Board.

SHRI RANDHIR SINGH : What about lawyers looting *wakf* money ?

SHRI M. YUNUS SALEEM : That is besides the point. But I assure him that in every *Wakf* Board I have seen that legal advisors are appointed, if necessary more than one, who should be held responsible for conducting cases in courts in the interest of the Board so that the institution of proceedings is not just a simple routine affair but that result also are fruitful.

We are trying to do our best to supervise wherever it is possible; we are trying to appoint the best lawyers, if possible standing counsel also. We are doing everything possible for the efficient management and administration of these properties.

With these words, I move.

MR. CHAIRMAN : Is Shri Goyal pressing his Resolution ?

SHRI SHRI CHAND GOYAL : Yes, sir.

MR. CHAIRMAN : I shall now put the resolution to the vote of the House:

The question is :

> "This House disapproves of the Public *Wakfs* (Extension of Limitation) Amendment Ordinance, 1968 (Ordinance No. 13 of 1968) promulgated by the President on 31st December, 1968",

The motion was negatived.

MR. CHAIRMAN : Let us now take up the Bill. The questson is :

> "That the Bill further to amend the Public *Wakfs*(Extension of Limitation) Act, 1959, as passed by Rajya Sabha, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN : Let us now take up clause by clause consideration.

SHRI J. MOHAMED IMAM : I beg to move :

Page 1, line 8,-

for "1970" *substitute*--

"1947"

MR. CHAIRMAN : Since the Minister is not accepting it, will the hon Member be prepared to withdraw it ?

SHRI J. MOHAMED IMAM : I withdraw my amendment.

The amendment was by leave withdrawn

MR. CHAIRMAN : There is an amendment by Shri Kanwar Lal Gupta.

SHRI KANWAR LAL GUPTA : As the hon. Minister has assured that he will look into the affairs of the *Wakfs* Board, I am not pressing my amendment.

MR. CHAIRMAN : I shall now put clause (2) to the vote of the House.

The question is :

"That Clause 2 stand part of the Bill".

The motion was adopted.

Clouse 2 *was added to the Bill.*

Clause 3 *was added to the Bill.*

Clause 1, *Enacting Formula and the Title were added to the Bill.*

SHRI M. YUNUS SALEEM : I move that the Bill be passed.

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

MR. CHAIRMAN : Now the House stands adjourned till 11 A. M. on Monday.

18.43 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 24, 1969 Chaitra 3, 1891 (Saka)